

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).  
34611-34616/2015

(Arising out of impugned final judgment and order dated 24-11-2015 in WP No. 25915/2011 24-11-2015 in WP No. 26236/2011 24-11-2015 in WP No. 26237/2011 24-11-2015 in WP No. 26238/2011 24-11-2015 in WP No. 26239/2011 24-11-2015 in WP No. 26240/2011 passed by the High Court Of Karnataka At Bangalore)

SIRAJIN BASHA &amp; ANR.

Petitioner(s)

VERSUS

B.S. YEDDYURAPPA &amp; ORS.

Respondent(s)

WITH

T.P.(C) No. 1038/2016 (XVI-A)  
(With appln(s) for stay)

SLP(C) No. 13431-36/2017 (IV-A)

Date : 18-09-2017 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR  
HON'BLE MR. JUSTICE S. ABDUL NAZEER

For Petitioner(s) Ms. Triveni Potekar, Adv.  
Mr. Rajan Singh, Adv.  
Mr. Chandra Bhushan Prasad, AOR

For Respondent(s) Mr. Shubhranshu Padhi, AOR

Mr. Devadatt Kamat, AAG  
Mr. V.N. Raghupathy, Adv.  
Mr. Rajesh Inamdar, Adv.  
Mr. Parikshit P. Angadi, Adv.  
Mr. Aditya Bhat, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

In terms of the prayer made in the letter circulated,  
the matters are adjourned for one week.

(DEEPAK MANSUKHANI)  
AR-cum-PS

(RAJINDER KAUR)  
Court Master